

THE MATERNITY BENEFIT (AMENDMENT) ACT, 2008

No. 15 OF 2008

[1st April, 2008.]

An Act further to amend the Maternity Benefit Act, 1961.

BE it enacted by Parliament in the Fifty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Maternity Benefit (Amendment) Act, 2008.

Short title and commencement.

(2) It shall come into force on such date* as the Central Government may, by notification in the Official Gazette, appoint.

53 of 1961.

2. In the Maternity Benefit Act, 1961, for section 8, the following section shall be substituted, namely:—

Substitution of new section for section 8.

“8. (1) Every woman entitled to maternity benefit under this Act shall also be entitled to receive from her employer a medical bonus of one thousand rupees, if no pre-natal confinement and post-natal care is provided for by the employer free of charge.

Payment of medical bonus.

(2) The Central Government may before every three years, by notification in the Official Gazette, increase the amount of medical bonus subject to the maximum of twenty thousand rupees.”

* w.e.f. 15-4-2008 : *Vide* Notification No. S.O. 876(E), dated 15-4-2008.